NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीयकंपनीविधिअधिकरण
CUTTACK BENCH
कटकखंडपीठ

ORDER OF THE HEARING ON 16th April, 2024, 10:30 A.M.

CP (IB) No. 33/CB/2022

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Refine Alloys Pvt. Ltd. -Vs- Balasore Alloys Ltd.
Under Section	7 IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) — Mr. Saswat Kumar Acharya, Advocate
Mr. Sanwal Tibrewal, Advocate
Mr. Abhijeet Agarwal, Advocate

For Respondent (s) — Mr. Sandeep Ladda, Adv.
Mr. Adnan Ansari, Adv.

ORDER

Ld. Counsel Mr. S.K. Acharya appeared for the petitioner. Ld. Counsel Mr. S.S. Ladda appeared for the respondent/corporate debtor. Respondent counsel represents that he has filed an application to receive sur-rejoinder, it is under scrutiny. Further respondent counsel represents that yesterday, respondent has paid Rs. 80,00,000/- towards the due amount and so far, the respondent has paid Rs.14,60,00,000/- towards the due amount. Petitioner counsel reported that he has not received any instruction in this regard. Registry is directed to verify the application filed by the respondent and list, if it is defect free on 23.04.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)

Sibendra Naik (Steno)